

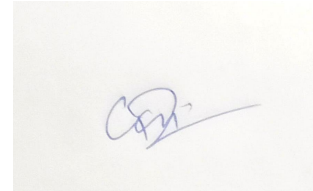
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 491/2024****IN THE MATTER OF:****NEWS ITEM TITLED "GANGA WATER UNSAFE EVEN FOR BATHING SAYS BIHAR GOVT REPORT ON RIVER POLLUTION" APPEARING IN HINDUSTAN TIMES DATED 26.02.2024****Index**

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Respondent No. 3**Filed by****Through**

New Delhi

Dated 11-04-26

**GIGI.C. GEORGE****Advocate****Standing Counsel (UOI)****NATIONAL GREEN TRIBUNAL**

Email: gagicgeorge.adv42@yahoo.in

M-9810625315

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
(PRINCIPAL BENCH) NEW DELHI**

OA 491 of 2024

In Re

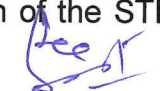
“News item titled “Ganga water unsafe even for bathing says Bihar Govt report on river pollution” appearing in Hindustan Times dated 26.02.2024”

Additional Affidavit on behalf of Respondent No 3, National Mission For Clean Ganga (NMCG), Department of Water Resources, River Development and Ganga Rejuvenation Ministry of Jal Shakti, New Delhi

Most Respectfully, I, Anup Kumar Srivastava, aged 59 years, working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), D/o WR, RD & GR, Ministry of Jal Shakti do hereby solemnly affirm, and declare as under:

1. That I, the deponent is working as Executive Director (Technical) in the NMCG and well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and competent to submit this affidavit on behalf of the answering Respondent NMCG;
2. That this Hon'ble Tribunal has taken a suo-moto cognizance of the news item wherein it was inter-alia stated that almost all major rivers passing through Bihar are unsafe even for bathing and that very less number of STPs were constructed and operational and that river water quality in the State was either meeting only bathing criteria in respect of some norms and was not even meeting bathing criteria in reference to faecal coliform;
3. That it is submitted that in the said matter the answering respondent had apprised this Hon'ble Tribunal about the action taken and the directions issued by the NMCG on 29.01.2025, under Section 5 of the Environment (Protection) Act, 1986, to the Principal Secretary, Urban Housing Department, Government of Bihar, Managing Director, Bihar Urban Infrastructure Development Corporation and Member Secretary, Bihar State Pollution Control Board (BSPCB). In furtherance of the directions, the Chairman, Bihar State Pollution Control Board (BSPCB) issued directions to to M/s Toshiba Water Solutions Pvt Ltd, to deposit Rs.1,0960,000/- as environmental compensation for the deficiencies and lacunae in the operation /function of the STP, resulting into




 अनूप कुमार श्रावास्तव/Anup Kumar Srivastava
 कार्यकारी निदेशक (संकेतिक) / Executive Director (Technical)
 राष्ट्रीय स्वच्छ गंगा मिशन / National Mission for Clean Ganga
 जल संवर्धन, नदी विकास और गंगा संरक्षण विभाग
 Dept. of Water Resources, River Development and Ganga Rejuvenation
 जल शक्ति मंत्रालय / Ministry of Jal Shakti
 भारत सरकार, नई दिल्ली / Govt. of India New Delhi

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non- compliance of the effluent norms from the STP, being operated by M/s Toshiba Water Solutions Pvt Ltd.

4. That it is further submitted that with reference to NMCG's letter the State Government of Bihar, vide their letter no. BGCMS/2018/Saidpur STP/30 (Part II) 142/ NV & AV dated 08.04.2025 had also submitted the Action Taken Report informing that the State Government had initiated further actions by:
 - I. seeking clarifications from the Project Directors (Executive Engineers) for the projects under Operation & Maintenance(O&M) including Saidpur STP;
 - II. termination of services of Project Director (Executive Engineer) of Saidpur STP,
 - III. seeking clarifications from the contractor (M/s. Toshiba Water Solutions Pvt. Ltd.) of Saidpur STP
5. That it is further submitted that M/s Toshiba Water Solutions Pvt. Ltd, challenged the impugned directions, issued by the Chairman Bihar SPCB in a Writ Petition [CWJC No 8705 of 2025 -Toshiba Water Solutions Pvt Ltd vs The State of Bihar & Ors- before the High Court of Judicature at Patna.] By the impugned directions issued by the Charmin Bihar SPCB to M/s Toshiba Water Solutions Pvt Ltd, to deposit Rs 1,0960,000/- as environmental compensation for the deficiencies and lacunae in the operation /function of the STP, resulting into non- compliance of the effluent norms from the STP, being operated by M/s Toshiba Water Solutions Pvt Ltd.
6. That while the above referred CWJC 8705 of 2025, is still sub-judice, the petitioner [M/s Toshiba Water Solutions Pvt Ltd.] had proposed to file an Interlocutory Application before the Hon'ble High Court of Patna for making amendment in the main writ petition. Although the matter was directed to be re-listed by the Hon'ble Court on 12.02.2026, the matter has not yet been considered for hearing.
7. That the answering respondent craves leave of this Hon'ble Tribunal to make any other submissions or furnish other details, if so directed, in the matter.



Deponent

अनूप कुमार श्रावास्तव/Anup Kumar Srivastava
कार्यकारी निदेशक (तकनीकी) / Executive Director (Technical)
राष्ट्रीय स्वच्छ नदी मिशन / National Mission for Clean Ganga
जल सफाई नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development and Ganga Rejuvenation
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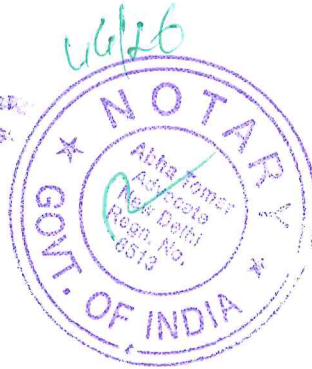
VERIFICATION:

10 APR 2026

Verified at New Delhi on 10th April, 2026 that the contents of the above affidavit are true and correct to my knowledge based on official record and no part of it is false and nothing material has been concealed therein.

Deponent

I certify the deponent has voluntarily and truthfully signed in my presence.



अनूप कुमार श्रीवास्तव/Anup Kumar Srivastava
कार्यकारी निदेशक (तकनीकी) / Executive Director (Technical)
राष्ट्रीय स्वच्छ गंगा मिशन / National Mission for Clean Ganga
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भारत सरकार, नई दिल्ली / Govt. of India New Delhi

I have certified that the foregoing statement has been declared by the deponent in affirmation before me with the deponent reading over to the deponent who has admitted

It is correct

Notary DELHI

10 APR 2026